

GOVERNMENT OF INDIA
DEPARTMENT OF ATOMIC ENERGY
LOK SABHA
UNSTARRED QUESTION NO. 486
TO BE ANSWERED ON 27.04.2016

RATIFICATION OF CSC

486 SHRIMATI VANAROJA R

Will the PRIME MINISTER be pleased to state:

- (a) whether the Government has taken a decision to ratify the Convention on Supplementary Compensation (CSC) for Nuclear Damage;
- (b) if so, the details thereof;
- (c) whether the decision taken on CSC does not violate the domestic Civil Liability for Nuclear Damage Act, 2010; and
- (d) if so, the details thereof ?

ANSWER

THE MINISTER OF STATE FOR PERSONNEL, PUBLIC GRIEVANCES & PENSIONS AND
PRIME MINISTER'S OFFICE (DR.JITENDRA SINGH):

- (a) Yes, Sir.
- (b) Government has ratified the Convention on Supplementary Compensation for Nuclear Damage (CSC), and the instrument of ratification in this regard has been deposited to International Atomic Energy Agency (IAEA) on 4th February 2016.
- (c) No, Sir.
- (d) Does not arise.
